

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

\* \* \* \* \*

Commercial Complex (BDA)  
Indiranagar  
Bangalore - 560 038

Dated :

30 AUG 1988

CONTEMPT PETITION APPLICATION NO.  
(CIVIL)

61

/ 88

W.P. NO.

IN APPLICATION NO. 453/87(F)

Applicant(s)

Shri D. Nagsetti

To

v/s

Respondent(s)

The Secretary, M/o Personnel, Public  
Grievances & Pension, New Delhi & another

1. Shri D. Nagsetti  
423, Upper Palace Orchards  
Bangalore - 560 080
2. The Secretary  
Ministry of Personnel, Public Grievances & Pension  
Department of Personnel & Training  
New Delhi
3. The Chief Secretary  
Govt. of Karnataka  
Vidhana Soudha  
Bangalore - 560 001
4. Shri S.V. Narasimhan  
State Govt. Advocate  
Office of the Advocate General (KAT Unit)  
BDA Commercial Complex  
Indiranagar  
Bangalore - 560 038
5. Shri M. Vasudeva Rao  
Central Govt. Stng Counsel  
High Court Building  
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~384X/INTERIM ORDER~~  
passed by this Tribunal in the above said application(s) on 19-8-88.  
C.P.(Civil)

*Officed*  
*K. nrfm*  
*30.8.88*

Encl : As above

*RECORDED*  
DEPUTY REGISTRAR  
(JUDICIAL)

*o/c*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH: BANGALORE

Dated, the 19th day of August, 1988.

Present

THE HON'BLE MR. JUSTICE K.S.PUTTASWAMY VICE CHAIRMAN  
THE HON'BLE MR. P.SRINIVASAN .. MEMBER(A)

CONTEMPT PETITION NO.61 OF 1988  
in  
APPLICATION NO. 453 OF 1987.

D.Nagsetti S/o Siddlingappa,  
64 years, Retd.Govt.Servant  
No.423, Upper Palace Orchards,  
Bangalore-560 080. .. Petitioner.

(Applicant in person)

-vs.-

1. The State of Karnataka (since deleted vide order  
dated 20-7-1988).

The Union of India by its  
Secretary, Ministry of  
Personnel, Public Grievances  
and Pensions,  
New Delhi. Substituted  
vide order  
dt. 20-7-1988.

2. Sri A.B.Datar, I.A.S.,  
Chief Secretary to  
State of Karnataka,  
Vidhana Soudha,  
Bangalore-560 001.

.. Respondents.

(Sri M.Vasudev Rao, Addl.Standing Counsel for Central  
Government, for R-1; Shri S.V.Narasimhan, Government  
Advocate for R-2).

This



This petition coming on for hearing this day, the HON'BLE VICE CHAIRMAN made the following:

ORDER

Learned Counsel for the respondents report that the Order dated 9-10-1987 in Application No.453 of 1987 made by this Tribunal had been complied with by them, in letter and spirit. Shri Nagsetti, who is the petitioner herein, does not rightly dispute this fact. In this view, these contempt proceedings are liable to be dropped.

2. We, therefore, drop these contempt proceedings. But, in the circumstances of the case, we direct the parties to bear their own costs.

Sd/-  
(K.S.PUTTASWAMY)

VICE CHAIRMAN.

Sd/-  
(P.SRINIVASAN)  
MEMBER(A).



TRUE COPY

RAT. [Signature]  
DEPUTY REGISTRAR (JDL)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE

No. 2/1/87-CR  
Government of India  
Ministry of Personnel, P.G. and Pensions  
(Department of Personnel and Training)

... New Delhi, the 12-9-1988

12 SEP 1988

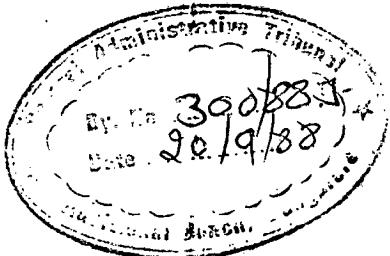
*SGD To*  
The Registrar  
Central Administrative Tribunal  
Bangalore Bench  
Commercial Complex (CDA)  
Indiranagar  
Bangalore - 560 038

*R 20/9 1988*  
Subject: Contempt petition No. 61 of 1988  
is applied No. 453/1987 —  
Supply of brief history &c

*SGD*  
Sir,

I am directed to invite a reference to your ~~notice~~  
letter No. *SGD/1988* on the subject above and to  
say that in the absence of a brief history of the  
case, it is not feasible to take any action in  
the matter. To enable this Department to process  
the matter expeditiously, I shall be grateful if a  
brief detail of the matter having a bearing on the  
case under reference, may be furnished at a very  
early date.

Yours faithfully,  
*B.N. Chugh*  
(B.N. Chugh)  
for Under Secretary to the Govt of India



No. 2/1/87-CR  
Government of India  
Ministry of Personnel, P.G. and Pensions  
(Department of Personnel and Training)

... New Delhi, the 12-9-1988

12 SEP 1988

*S. N. Chugh* To  
The Registrar  
Central Administrative Tribunal  
Bangalore Branch  
Commercial Complex (BDA)  
Indiranagar  
Bangalore - 560 038

Subject: Contempt petition No 61 of 1988  
in Application No 453/1987 —  
Supply of brief history &c

Sir,

I am directed to invite a reference to your ~~notice~~ letter No. ~~34/87/88~~ dated ~~34/87/88~~ on the subject above and to say that in the absence of a brief history of the case, it is not feasible to take any action in the matter. To enable this Department to process the matter expeditiously, I shall be grateful if a brief detail of the matter having a bearing on the case under reference, may be furnished at a very early date.

*R. 20/9/88  
S. N. Chugh*

Yours faithfully,

*B. N. Chugh*  
(B. N. Chugh)

for Under Secretary to the Govt of India

